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PART-IIA
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

The 26th June, 2024.

No. LJ(B).67/88/412 - In exercise of the powers conferred under sub-section (2) of Section 1 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act No. 46 of 2023) the Governor of Meghalaya is pleased to apply the provision of the Bharatiya Nagarik Suraksha Sanhita, 2023 to the Courts in the State of Meghalaya with effect from 1st of July, 2024. The District Council Courts shall continue to derive powers under paragraphs 4 and 5 of the Sixth Schedule to the Constitution of India.

Secretary to the Govt. of Meghalaya,
Law Department